

FORM G

**INVITATION FOR EXPRESSION OF INTEREST FOR
NEW BOMBAY PAPER MILLS PRIVATE LIMITED OPERATING IN
MANUFACTURING OF KRAFT PAPER AT KHALAPUR TEHSIL IN RAIGARH
DISTRICT- MAHARASHTRA**

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	New Bombay Paper Mills Private Limited PAN - AAACN8299F CIN - U21010MH1998PTC117231
2.	Address of the registered office	Survey No. 16/2, 17/0, 22/1, 32/3 Part 34 and 15/4, Village-Ajivali, Khopoli-Pen Road, Taluka, Khalapur, Raigarh, Khopoli, Maharashtra, India, 410203
3.	URL of website	Not Available
4.	Details of the place where the majority of fixed assets are located	Factory Premises - Survey No. 16/2, 17/0, 22/1, 32/3 Part 34 and 15/4, Village-Ajivali, Khopoli-Pen Road, Taluka, Khalapur, Raigarh, Khopoli, Maharashtra, India, 410203 Business Office - 703, Plot No 5, 7th Floor, Kesar Solitaire, Sector-19, Sanpada, Navi Mumbai, Thane, Maharashtra, 400705
5.	Installed capacity of main products/ services	Manufacturing of Kraft Paper with an installed production capacity of up to 6,000 metric tonnes per month
6.	Quantity and value of main products/ services sold in last financial year	The total sales of F.Y 2024-25 amounted to Rs 24,74,79,900 with a corresponding production of 7797 metric tonnes
7.	Number of employees/ workmen	NIL
8.	Further details, including last available financial statements (with schedules) of two years, lists of creditors, are available at the URL:	These can be obtained from the Resolution Professional upon request at the following email address: cirp.newbombay@resurgentprpl.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	These can be obtained from the Resolution Professional upon request at the following email address: cirp.newbombay@resurgentprpl.com
10.	Last date for receipt of the expression of interest	13th January, 2026 (Tuesday)
11.	Date of issue of the provisional list of prospective resolution applicants	19th January, 2026 (Monday)

12.	Last date for submission of objections to the provisional list	24th January, 2026 (Saturday)
13.	Date of issue of the final list of prospective resolution applicants	30th January, 2026 (Friday)
14.	Date of issue of information memorandum, evaluation matrix, and request for resolution plans to prospective resolution applicants	2nd February, 2026 (Monday)
15.	Last date for submission of resolution plans	5th March, 2026 (Thursday)
16.	Process the email ID to submit the Expression of Interest	cirp.newbombay@resurgentpl.com
17.	Details of Corporate debtor's registration status as MSME	The Corporate Debtor is registered with the Ministry of Micro, Small and Medium Enterprises (MSME) as a Medium Manufacturing Enterprise, bearing Udyam Registration No. UDYAM-MH-33-0057138.

Note - Issuance of Form G shall be subject to approval of the Hon'ble NCLT for extension / enlargement of the CIRP Period by a further period of 90 days beyond the completion of 270 days on 28.12.2025.



Date: 29.12.2025
Place: Mumbai

Shashank Dinesh Posture
Resolution Professional

In the matter of M/s New Bombay Paper Mills Private Limited (In CIRP)
IBBI Reg no - IBB/PA-001/IP-P-02921/2024-2025/14480
AFA Certificate No: AA1/14480/02/311226/108730
AFA Valid Up to: 31-December-26

This advertisement is for information purposes only and does not constitute an offer or an invitation or a recommendation to acquire, purchase, subscribe or to hold or sell securities. This is not an announcement for the offer document. All capitalized terms used herein and not defined herein shall have the meaning assigned to them in the letter of offer dated December 20, 2025 (the "Letter of Offer" or "LOF") filed with the SME Platform of BSE Limited ("BSE SME") and the Securities and Exchange Board of India ("SEBI"). This Advertisement is not for release, publication or distribution, directly or indirectly, outside India.



YUG DECOR LIMITED

Our Company was incorporated as Yug Adhesive Private Limited under the provision of the Companies Act, 1956 vide certificate of incorporation dated June 23, 2003 issued by the At Registrar of Companies, Gujarat, Dadra & Nagar Haveli. Subsequently, the name of our Company was changed to Yug Decor Private Limited and a fresh certificate of incorporation dated December 07, 2004 pursuant to change of name was issued by Registrar of Companies, Gujarat. Consequently upon the conversion of our Company into public limited company, the name of our Company was changed to Yug Decor Limited and fresh certificate of incorporation dated September 14, 2016 was issued by the Deputy RoC, Registrar of Companies, RoC - Ahmedabad.

Registered Office: 709-714, Sakar- V, B/H Natraj Cinema, Ashram Road, Ahmedabad, Gujarat, India, 380009; | **Contact person:** Ms. Khushi Shah, Company Secretary and Compliance Officer; **Contact No.:** +91-9375202777 | **E-mail:** account@yugdecor.com | **Website:** www.yugdecor.com; | **Corporate Identity Number:** L24295GJ2003PLC042531.

ISSUE OF 53,94,635 FULLY PAID UP EQUITY SHARES OF FACE VALUE OF 10 EAACH OF OUR COMPANY (THE "RIGHTS EQUITY SHARES") FOR CASH AT A PRICE OF 10 PER EQUITY SHARE AGGREGATING TO 539.46 LAKHS# ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 01 EQUITY SHARE FOR EVERY 02 FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS DECEMBER 23rd, 2025 (THE "ISSUE"). FOR FURTHER DETAILS, PLEASE REFER TO "TERMS OF THE ISSUE" BEGINNING ON PAGE 86 OF THE LETTER OF OFFER.

#assuming full subscription.

PROMOTERS OF OUR COMPANY: MR. SANTOSHKUMAR RAMJILAL SARASWAT AND MR. CHANDRESH SANTOSHKUMAR SARASWAT

ISSUE PROGRAMME

ISSUE OPENS ON

FRIDAY, JANUARY 02, 2026

LAST DATE FOR ON MARKET RENUNCIATION*

TUESDAY, JANUARY 20, 2026

ISSUE CLOSSES ON*

FRIDAY, JANUARY 23, 2026

* Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncee(s) on or prior to the Issue Closing Date.

Our Board or Right Issue Committee will have the right to extend the Issue period as it may determine from time to time but not exceeding 30 (thirty) days from the Issue Opening Date (inclusive of the Issue Opening Date). Further, no withdrawal of Application shall be permitted by any Applicant after the Issue Closing Date.

AMOUNT PAYABLE PER RIGHTS EQUITY SHARE	Face Value (₹)	Premium (₹)	Total (₹)
On Application	10.00	NIL	10.00
Total (₹)	10.00	NIL	10.00

ASBA*

Simple, Safe, Smart way of Application!!!

*Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account. No cheque will be accepted. Investors have to apply through the ASBA process. For further details read section on ASBA below.

1. In accordance with Regulation 76 of the SEBI ICDR Regulations, the SEBI Rights Issue Circulars, all investors desiring to make an Application in the Issue are mandatorily required to use the ASBA process. Investors should carefully read the provisions applicable to such Applications before making their Application through ASBA. For details, see "Making of an Application through the ASBA process" on page 100 of the Letter of Offer.

Please note that in accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI ICDR Master Circular, the credit of Rights Entitlements and Allotment of Rights Equity Shares shall be made in dematerialised form only. Accordingly, Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date i.e. December 23, 2025 and desirous of subscribing to Rights Equity Shares in the Issue are advised to furnish the details of their demat account to the Registrar or our Company, in the manner provided on the website of the Registrar to the Issue (i.e. <https://www.bighshareonline.com>) at least two Working Days prior to the Issue Closing Date, to enable the credit of their Rights Entitlement in their respective demat account at least one day before the Issue Closing Date. They may also communicate with the Registrar with the help of the helpline number (+91 22 6263 8200/22) and their email address (rightsissue@bighshareonline.com).

Prior to the Issue Opening Date, our Company shall credit the Rights Entitlements to (i) the demat accounts of the Resident Eligible Equity Shareholders holding the Equity Shares in dematerialised form; and (ii) a demat escrow account (namely, "YUG DECOR LIMITED - Right Issue Escrow Entitlement Demat Account") ("Demat Escrow Account") opened by our Company, and would credit Rights Entitlements on the basis of the Equity Shares: (a) held by Eligible Equity Shareholders which are held in physical form as on Record Date; or (b) which are held in the account of the Investor Education and Protection Fund ("IEPF") authority; or (c) of the Eligible Equity Shareholder whose demat accounts are frozen or where the Equity Shares are lying in the unclaimed/suspense escrow account/demat suspense account (including those pursuant to Regulation 39 of the SEBI LODR Regulations) or details of which are unavailable with our Company or with the Registrar on the Record Date or where Equity Shares have been kept in abeyance or where entitlement certificate has been issued or where instruction has been issued for stopping issue or transfer or where letter of confirmation lying in escrow account; or (d) where credit of the Rights Entitlements have returned/reversed/failed for any reason; or (e) where ownership is currently under dispute, including any court or regulatory proceedings or where legal notices have been issued, if any or (f) such other cases where our Company is unable to credit Rights Entitlements for any other reasons.

In accordance with the SEBI ICDR Master Circular, the Resident Eligible Equity Shareholders, who hold equity shares in physical form as on record date and who have not furnished the details of their respective demat accounts to the registrar or our company at least two working days prior to the issue closing date, shall not be eligible to make an application for rights equity shares against their rights entitlements with respect to the equity shares held in physical form.

Facility for Application in the Issue

In accordance with Regulation 76 of the SEBI ICDR Regulations, SEBI ICDR Master Circular and ASBA Circulars, all Eligible Equity Shareholders desiring to make an Application in the Issue are mandatorily required to use the ASBA process. Eligible Equity Shareholders should carefully read the provisions applicable to such Applications before making their Application through ASBA. For details, see "Procedure for Application through the ASBA Process" in the chapter "Terms of the Issue" beginning on page 86 of the Letter of Offer. For details of procedure for application by the resident Eligible Equity Shareholder holding Equity Shares in physical form as on Record Date i.e. December 23, 2025, see "Procedure for Application by Resident Eligible Equity Shareholders holding Equity Shares in physical form" beginning on page 105 of the Letter of Offer.

Procedure for Application through ASBA Process

An Investor, wishing to participate in the Issue through the ASBA facility, is required to have an ASBA enabled bank account with SCSSBs, prior to making the Application. Investors desiring to make an Application in the Issue through ASBA process, may submit the Application Form in physical mode to the Designated Branches of the SCSSB or online/ electronic Application through the website of the SCSSBs (if made available by such SCSSB) for authorizing such SCSSB to block Application Money payable on the Application in their respective ASBA Accounts.

Investors should ensure that they have correctly submitted the Application Form and have provided an authorisation to the SCSSB, via the electronic mode, for blocking funds in the ASBA Account equivalent to the Application Money mentioned in the Application Form, as the case may be, at the time of submission of the Application.

For the list of banks which have been notified by SEBI to act as SCSSBs for the ASBA process, please refer to

www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedPFI=yes&intMid=34. Please note that subject to SCSSBs complying with the requirements of the SEBI circular bearing reference number CIR/CFD/DIL/13/2012 dated September 25, 2012, within the periods stipulated therein, Applications may be submitted at the Designated Branches of the SCSSBs. Further, in terms of the SEBI circular bearing reference number CIR/CFD/DIL/1/2013 dated January 2, 2013, it is clarified that for making Applications by SCSSBs on their own account using ASBA facility, each such SCSSB should have a separate account in its own name with any other SEBI registered SCSSB(s). Such account shall be used solely for the purpose of making an Application in the Issue and clear demarcated funds should be available in such account for such an Application.

Application by Eligible Equity Shareholders holding Equity Shares in physical form: Please note that in accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI ICDR Master Circular, the credit of Rights Entitlements and Allotment of Rights Equity Shares shall be made in dematerialised form only. Accordingly, Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date and desirous of subscribing to Rights Equity Shares in this Issue are advised to furnish the details of their demat account to the Registrar or our Company, in the manner provided on the website of the Registrar to the Issue at www.bighshareonline.com at least two Working Days prior to the Issue Closing Date to enable the credit of their Rights Entitlements in their respective demat accounts at least one day before the Issue Closing Date. They may also communicate with the Registrar on their helpline number (+91 22 6263 8200/22) and their email address (rightsissue@bighshareonline.com). The Rights Entitlements of the Physical Shareholders who do not furnish the details of their demat account to the Registrar not later than two Working Days prior to the Issue Closing Date, shall lapse. Such resident Eligible Equity Shareholders must check the procedure for Application in "Procedure for Application by Resident Eligible Equity Shareholders holding Equity Shares in physical form" beginning on page 105 of the Letter of Offer.

IN ACCORDANCE WITH THE SEBI ICDR MASTER CIRCULAR, THE ELIGIBLE EQUITY SHAREHOLDERS, WHO HOLD EQUITY SHARES IN PHYSICAL FORM AS ON RECORD DATE AND WHO HAVE NOT FURNISHED THE DETAILS OF THEIR DEMAT ACCOUNT TO THE REGISTRAR OR OUR COMPANY AT LEAST TWO WORKING DAYS PRIOR TO THE ISSUE CLOSING DATE SHALL NOT BE ELIGIBLE TO MAKE AN APPLICATION FOR RIGHTS EQUITY SHARES AGAINST THEIR RIGHTS ENTITLEMENTS WITH RESPECT TO THE EQUITY SHARES HELD IN PHYSICAL FORM.

ALLOTMENT OF THE RIGHTS EQUITY SHARES IN DEMATERIALIZED FORM ONLY: Eligible Equity Shareholders may please note that the Rights Equity Shares applied for in the Issue can be allotted only in dematerialized form and to the same depository account in which our Equity Shares are held by such Investor on the Record Date and / or DP/Client ID through which Rights Issue Bid / Application has been made having the same order of holding and PAN.

DISPATCH OF THE LETTER OF OFFER ("LOF") AND COMPOSITE APPLICATION FORM ("CAF") AND RIGHTS ENTITLEMENT LETTER ("REL"s"): The dispatch of the LOF and REL's along with CAF for the Issue was completed on or before Friday, December 26, 2025 by the Registrar to the Issue to all the Eligible Equity Shareholders of the Company, whose name appeared in the Register of Members / Beneficial Owners of the Company as on Record Date i.e. Tuesday, December 23, 2025; in the electronic form through email on Wednesday, December 24, 2025 to the Eligible Equity Shareholders who have registered their email ids and physically through Speed Post / Registered Post on or before Friday, December 26, 2025, to the Eligible Equity Shareholders who have not registered their email ids with the Company or with the Registrar to the Issue.

Eligible Equity Shareholders can access the Letter of Offer and the Application Form (provided that the Eligible Equity Shareholder is eligible to subscribe for the Right Equity Shares under applicable securities laws) on the websites of: Our Company at: www.yugdecor.com, Registrar to the Issue at: www.bighshareonline.com, BSE Limited at: www.bseindia.com. Eligible Equity Shareholders can obtain the details of their respective Rights Entitlements from the website of the Registrar to the Issue at www.bighshareonline.com by entering their DP-ID, Client-ID or Folio Number (in case of Eligible Equity Shareholders holding Equity Shares in physical form) and PAN.

CREDIT OF RIGHTS ENTITLEMENTS IN DEMAT ACCOUNTS OF ELIGIBLE EQUITY SHAREHOLDERS:

Pursuant to provision of the SEBI ICDR Regulations, SEBI ICDR Master Circular and in terms of the Letter of Offer, the Rights Entitlement of the Eligible Equity Shareholders will be credited in their respective demat account and shall be admitted for trading on the Stock Exchanges under ISIN INE796W20027 subject to requisite approvals. In accordance with Regulation 77A of the SEBI ICDR Regulations read with the SEBI ICDR Master Circular, the credit of Rights Entitlements and Allotment of Rights Equity Shares shall be made in dematerialized form only. Prior to the Issue Opening Date, our Company shall credit the Rights Entitlements to (i) the demat accounts of the Eligible Equity Shareholders holding the Equity Shares in dematerialised form; and (ii) a demat escrow account (namely, "YUG DECOR LIMITED - Rights Issue Escrow Entitlement Demat Account") ("Demat Escrow Account") opened by our Company, for the Eligible Equity Shareholders which would comprise Rights Entitlements relating to (a) Equity Shares held in the account of the IEPF authority; or (b) the demat accounts of the Eligible Equity Shareholder which are frozen or the Equity Shares which are lying in the unclaimed suspense account (including those pursuant to Regulation 39 of the SEBI LODR Regulations) or details of which are unavailable with our Company or with the Registrar on the Record Date; or (c) Equity Shares held by Eligible Equity Shareholders holding Equity Shares in physical form as on Record Date where details of demat accounts are not provided by Eligible Equity Shareholders to our Company or Registrar; or (d) credit of the Rights Entitlements returned/reversed/failed; or (e) the ownership of the Equity Shares currently under dispute, including any court proceedings, if any; or (f) non-institutional equity shareholders in the United States.

Our Company shall credit the Rights Entitlements to the Demat Escrow Account on the basis of information available with our Company and to serve the interest of relevant Eligible Equity Shareholders to provide them with a reasonable opportunity to participate in the Issue. The credit of the Rights Entitlements to the Demat Escrow Account by our Company does not create any right in favour of the relevant Eligible Equity Shareholders for transfer of Rights Entitlement to their demat account or to receive any Equity Shares in the Issue.

APPLICATION ON PLAIN PAPER UNDER ASBA PROCESS: An Eligible Equity Shareholder who is eligible to apply under the ASBA process and who has neither received the Application Form nor is in a position to obtain the Application Form either from our Company, Registrar to the Issue, or from the website of the Registrar, may make an Application to subscribe to the Issue on plain paper through ASBA process and only such plain paper applications which provide all the details required in terms of Regulation 78 of SEBI ICDR Regulations shall be accepted by SCSSBs. An Eligible Equity Shareholders shall submit the plain paper application to the Designated Branch of the SCSSB for authorizing such SCSSB to block an amount equivalent to the amount payable on the application in the said bank account maintained with the same SCSSB. Applications on plain paper will not be accepted from any address outside India.

Please note that the Eligible Equity Shareholders who are making the Application on plain paper shall not be entitled to renounce their Rights Entitlements and should not utilize the Application Form for any purpose including renunciation even if it is received subsequently. The application on plain paper, duly signed by the Eligible Equity Shareholder including joint holders, in the same order and as per specimen recorded with his bank, must reach the office of the Designated Branch of the SCSSB before the Issue Closing Date and should contain the following particulars:

- Name of our Company, being **Yug Decor Limited**;
- Name and address of the Eligible Equity Shareholder including joint holders (in the same order and as per specimen recorded with our Company or the Depository);
- Registered Folio Number/DP and Client ID No.;
- Number of Equity Shares held as on Record Date;
- Allotment option – only dematerialised form;
- Number of Rights Equity Shares entitled to;
- Number of Rights Equity Shares applied for within the Rights Entitlements;
- Number of Additional Rights Equity Shares applied for, if any;
- Total number of Rights Equity Shares applied for;
- The Issue Price is 10.00 per Rights Equity Share;
- Details of the ASBA Account such as the account number, name, address and branch of the relevant SCSSB;
- In case of NR Eligible Equity Shareholders making an application with an Indian address, details of the NRE/FN/RNRO Account such as the account number, name, address and branch of the SCSSB with which the account is maintained;
- Except for Applications on behalf of the Central or State Government, the residents of Sikkim and the officials appointed by the courts, PAN of the Eligible Equity Shareholder and for each Eligible Equity Shareholder in case of joint names, irrespective of the total value of the Rights Equity Shares applied for pursuant to the Issue. Documentary evidence for exemption to be provided by the Applicants;
- Authorisation to the Designated Branch of the SCSSB to block an amount equivalent to the Application Money in the ASBA Account;
- Signature of the Eligible Equity Shareholder (in case of joint holders, to appear in the same sequence and order as they appear in the records of the SCSSB);

PURCHASER REPRESENTATIONS AND TRANSFER RESTRICTIONS

Any person who acquires Rights Entitlements and/or Rights Equity Shares, by its acceptance of the Letter of Offer or of the Rights Entitlements and/or Rights Equity Shares, will be deemed to have declared, represented, warranted and agreed with our Company and the Lead Manager as follows:

It will comply with all laws, regulations and restrictions (including the transfer restrictions contained herein) which may be applicable in your jurisdiction and it has obtained or will obtain any consent, approval or authorization required for it to purchase and accept delivery of Rights Entitlements and/or Rights Equity Shares, and it acknowledges and agrees that none of us or the Lead Manager and its respective affiliates shall have any responsibility in this regard; It certifies that it is, or at the time the Rights Entitlements and/or Rights Equity Shares are purchased will be, (a) the beneficial owner of such Rights Entitlements and/or Rights Equity Shares, it is located outside the United States, Canada, the People's Republic of China, South Africa and Australia, and it has not purchased the Rights Entitlements and/or Rights Equity Shares for the account or benefit of any person in the United States, Canada, the People's Republic of China, South Africa and Australia, or entered into any arrangement for the transfer of Rights Entitlements and/or Rights Equity Shares or an economic interest therein to any person in the United States, Canada, the People's Republic of China, South Africa and Australia; or (b) it is a broker-dealer acting on behalf of a customer and its customer has confirmed to it that (i) such customer is, or at the time the Rights Entitlements and/or Rights Equity Shares are purchased will be, the beneficial owner of such Rights Entitlements and/or Rights Equity Shares, (ii) such customer is located outside the United States, Canada, the People's Republic of China, South Africa and Australia, and (iii) such customer has not purchased the Rights Entitlements and/or Rights Equity Shares for the account or benefit of any person in the United States, Canada, the People's Republic of China, South Africa and Australia, or entered into any arrangement for the transfer of the Rights Entitlements and/or Rights Equity Shares or an economic interest therein to any person in the United States, Canada, the People's Republic of China, South Africa and Australia.

It is not an affiliate of our Company or a person acting on behalf of an affiliate:

It agrees (or it is a broker-dealer acting on behalf of a customer, its customer has confirmed to it that such customer agrees) that neither it, nor any of its affiliates, nor any person acting on its behalf, are purchasing the Rights Entitlements and/or Rights Equity Shares as a result of any "directed selling efforts" (as defined in Regulation S under the Securities Act).

It will base its investment decision on a copy of the Letter of Offer. It acknowledges that neither the Company nor any of its affiliates nor any other person or any of its respective affiliates has made or will make any representations, express or implied, to it with respect to the Company, the Issue, the Rights Entitlements and/or Rights Equity Shares, the accuracy, completeness or adequacy of any financial or other information concerning the Company, the Issue or the Rights Entitlements and/or Rights Equity Shares, other than (in the case of the Company only) the information contained in the Letter of Offer, as it may be supplemented;

It is a sophisticated investor and has such knowledge and experience in financial, business and investments as to be capable of evaluating the merits and risks of the investment in the Rights Entitlements and/or Rights Equity Shares. It is experienced in investing in private placement transactions of securities of companies in similar jurisdictions. It and any accounts for it is subscribing to the Rights Entitlements and/or Rights Equity Shares for (i) are each able to bear the economic risk of the investment in the Rights Entitlements and/or Rights Equity Shares, (ii) Company or any of their respective shareholders, directors, officers, employees, counsels, advisors, representatives, agents or affiliates for all or part of any such loss or losses that may be suffered, (iii) are able to sustain a complete loss on the investment in the Rights Equity Shares, (iv) have no need for liquidity with respect to the investment in the Rights Equity Shares, and (v) have no reason to anticipate any change in its or their circumstances, financial or otherwise, which may cause or require any sale or distribution by it or them of all or any part of the Rights Entitlements and/or Rights Equity Shares. It acknowledges that an investment in the Rights Entitlements and/or Rights Equity Shares involves a high degree of risk and that the Rights Entitlements and/or Rights Equity Shares are, therefore, a speculative investment. It is seeking to subscribe to the Rights Entitlements and/or Rights Equity Shares in this Issue for its own investment and not with a view to distribution.

It will notify any transferee to whom it subsequently offers, sells, renounces, pledges or otherwise transfers and the executing broker and any other agent involved in any resale of the Rights Entitlements and/or Rights Equity Shares of the foregoing restrictions applicable to the Rights Entitlements and/or Rights Equity Shares and instruct such transferee, broker or agent to abide by such restrictions.

It acknowledges that our Company will not recognize any offer, sale, renunciation, pledge or other transfer of such Rights Entitlements and/or Rights Equity Shares made other than in compliance with the above-stated restrictions; and It acknowledges that our Company, its respective affiliates and others will rely upon the truth and accuracy of the foregoing acknowledgements, representations and agreements and agrees that, if any of such acknowledgements, representations and agreements deemed to have been made by virtue of its acquisition of Rights Entitlements and the Rights Equity Shares are no longer accurate, it will promptly notify our Company, and if it is acquiring any of such Rights Entitlements and/or Rights Equity Shares as a fiduciary or agent for one or more accounts, it represents that it has sole investment discretion with respect to each such account and that it has full power to make the foregoing acknowledgements, representations and agreements on behalf of such account.

In cases where Multiple Application Forms are submitted for Applications pertaining to Rights Entitlements credited to the same demat account or in demat escrow account, as applicable, including cases where an investor submits Application Forms along with a plain paper Application, such Applications shall be liable to be rejected.

Investors are requested to strictly adhere to these instructions. Failure to do so could result in an Application being rejected, with our Company and the Registrar not having any liability to the Investor. The plain paper Application format will be available on the website of the Registrar at www.bighshareonline.com. Our Company, and the Registrar shall not be responsible if the Applications are not uploaded by the SCSSB or funds are not blocked in the Investors' ASBA Accounts on or before the Issue Closing Date.

In case an Investor makes an Application through both CAF as well as on plain paper, the Application is liable to be rejected.

LAST DATE FOR APPLICATION:

The last date for submission of the duly filled in the Application Form or a plain paper Application is January 23rd, 2026, i.e., Issue Closing Date. Our Board or any committee thereof may extend the said date for such period as it may determine from time to time, subject to the Issue Period not exceeding 30 days from the Issue Opening Date (inclusive of the Issue Opening Date). If the Application Form is not submitted with an SCSSB, uploaded with the Stock Exchanges and the Application Money is not blocked with the SCSSB, on or before the Issue Closing Date or such date as may be extended by our Board or Right Issue Committee, the invitation to offer contained in the Letter of Offer shall be deemed to have been declined and our Board or Right Issue Committee shall be at liberty to dispose of the Equity Shares hereby offered, as set out in "Basis of Allotment" on page 113. Please note that on the Issue Closing Date, Applications through ASBA process will be uploaded until 5.00 p.m. (Indian Standard Time) or such extended time as permitted by the Stock Exchanges.

APPLICANTS MAY PLEASE NOTE THAT THE RIGHTS EQUITY SHARES CAN BE TRADED ON THE STOCK EXCHANGE ONLY IN DEMATERIALIZED FORM.

PROCEDURE FOR RENUNCIATION OF RIGHTS ENTITLEMENTS: The Eligible Equity Shareholders may renounce the Rights Entitlements, credited to their respective demat accounts, either in full or in part (a) by using the secondary market platform of the Stock Exchanges (the "On Market Renunciation"); or (b) through an off market transfer (the "Off Market Renunciation"), during the Renunciation Period. The Investors should have the demat Rights Entitlements credited / lying in his/her own demat account prior to the renunciation. The trades through On Market Renunciation and Off Market Renunciation will be settled by transferring the Rights Entitlements through the depository mechanism.

In accordance with the SEBI ICDR Master Circular, the resident Eligible Equity Shareholders, who hold Equity Shares in physical form as on Record Date shall be required to provide their demat account details to our Company or the Registrar to the Issue for credit of REs not later than two Working Days prior to Issue Closing Date, such that credit of REs in their demat account takes place at least one day before Issue Closing Date, thereby enabling them to renounce their Rights Entitlements through Off Market Renunciation.

INVESTORS TO KINDLY NOTE THAT AFTER PURCHASING THE RIGHTS ENTITLEMENTS THROUGH ON MARKET RENUNCIATION / OFF MARKET RENUNCIATION, AN APPLICATION HAS TO BE MADE FOR SUBSCRIBING THE RIGHTS EQUITY SHARES. IF NO APPLICATION IS MADE BY THE ELIGIBLE EQUITY SHAREHOLDERS OR THE RENOUNCEE OF RIGHTS ENTITLEMENTS ON OR BEFORE ISSUE CLOSING DATE, SUCH RIGHTS ENTITLEMENTS SHALL LAPSE AND SHALL BE EXTINGUISHED AFTER THE ISSUE CLOSING DATE. NO RIGHTS EQUITY SHARES FOR SUCH LAPSED RIGHTS ENTITLEMENTS WILL BE CREDITED, EVEN IF SUCH RIGHTS ENTITLEMENTS WERE PURCHASED FROM MARKET OR OFF-MARKET AND PURCHASER WILL LOSE THE AMOUNT / PREMIUM PAID TO ACQUIRE THE RIGHTS ENTITLEMENTS.

OUR COMPANY ACCEPTS NO RESPONSIBILITY TO BEAR OR PAY ANY COST, APPLICABLE TAXES, CHARGES AND EXPENSES (INCLUDING BROKERAGE), AND SUCH COSTS WILL BE INCURRED SOLELY BY THE SHAREHOLDERS. FOR PROCEDURE OF APPLICATION BY SHAREHOLDERS WHO HAVE PURCHASED THE RIGHT ENTITLEMENT THROUGH ON MARKET RENUNCIATION / OFF MARKET RENUNCIATION, PLEASE REFER TO THE HEADING TITLED "PROCESS OF MAKING AN APPLICATION IN THE ISSUE" BEGINNING ON PAGE 98 OF THE LETTER OF OFFER. LISTING AND TRADING OF THE RIGHTS EQUITY SHARES TO BE ISSUED PURSUANT TO THE ISSUE: The existing Equity Shares of our Company are listed and traded under the ISIN: INE796W01019. On BSE SME (Scrip Code: **540550**). Our Company has received in-principle approvals from BSE for listing the Rights Equity Shares to be allotted pursuant to this Issue vide their letters dated December 12, 2025. The Rights Equity Shares proposed to be issued on a rights basis, subsequent to their Allotment, shall also be listed and admitted for trading on BSE SME, the commencement of the trading will be entirely at the discretion of the Stock Exchanges in accordance with the applicable laws.

DISCLAIMER CLAUSE OF BSE (DESIGNATED STOCK EXCHANGE): "It is to be distinctly understood that the permission given by BSE limited should not in any way be deemed or construed that the Letter of Offer has been cleared or approved by BSE Limited, nor does it certify the correctness or completeness of any of the contents of the Letter of Offer. The investors are advised to refer to page 81 of the Letter of Offer for the full text of the "Disclaimer Clause of the BSE Limited".

AVAILABILITY OF ISSUE MATERIALS: In accordance with the SEBI ICDR Regulations, SEBI ICDR Master Circular and the ASBA Circulars, our Company has sent, an Letter of Offer, the Rights Entitlement Letter, Application Form and other issue material ("Issue Materials") to all the Eligible Equity Shareholders, through email who have provided an email addresses and in its absence through Speed Post/Registered Post who have provided an Indian address to our Company. Investors can also access the Letter of Offer and the Application Form (provided that the Eligible Equity Shareholder is eligible to subscribe for the Rights Equity Shares under applicable securities laws) on the websites of:

- Our Company at www.yugdecor.com;
- The Registrar to the Issue at www.bighshareonline.com;
- The Stock Exchanges at www.bseindia.com;
- The SEBI at www.sebi.gov.in (Only Letter of Offer)

Eligible Equity Shareholders can obtain the details of their respective Rights Entitlements from the website of the Registrar at <https://www.bighshareonline.com/RightIssue.aspx> by entering their DP ID and Client ID or Folio Number (in case of Eligible Equity Shareholders holding Equity Shares in physical form).

NOTICE TO OVERSEAS INVESTORS: No action has been or will be taken to permit the Issue in any jurisdiction where action would be required for that purpose, except in India. Accordingly, the Rights Entitlements or Rights Equity Shares may not be offered or sold, directly or indirectly, and the Letter of Offer or any offering materials or advertisements in connection with the Issue may not be distributed, in whole or in part, in any jurisdiction, except in accordance with legal requirements applicable in such jurisdiction. Receipt of the Letter of Offer will not constitute an offer in those jurisdictions in which it would be liable to make such an offer ("Restricted Jurisdictions") and, in those circumstances, the Letter of Offer of Offer must be treated as sent for information purposes only and should not be acted upon for subscription to the Rights Equity Shares and should not be copied or redistributed. Accordingly, persons receiving a copy of the Letter of Offer or Application Form should not, in connection with the issue of the Rights Equity Shares or the Rights Entitlements, distribute or send the Letter of Offer to any person outside India where to do so, would or might contravene local securities laws or regulations. If the Letter of Offer or Application Form is received by any person in any Restricted Jurisdiction, or by their agent or nominee, they must not seek to subscribe to the Rights Equity Shares or the Rights Entitlements referred to in the Letter of Offer or the Application Form. Envelopes containing an Application Form should not be dispatched from a Restricted Jurisdiction and all the persons subscribing for the Rights Equity Shares must provide an Indian address.

The Rights Entitlements and the Rights Equity Shares have not been and will not be registered under the Securities Act of 1933, as amended (the "Securities Act"), or the securities laws of any state of the United States of America and may not be offered or sold in the United States of America, its territories and possessions, any State of the United States, and the District of Columbia ("United States"), except in a transaction not subject to, or exempt from, the registration requirements of the Securities Act and applicable state securities laws. The Rights Entitlements and Rights Equity Shares are being offered and sold only (a) to persons in the United States who are reasonably believed to be qualified institutional buyers as defined in Rule 144A under the Securities Act ("U.S. QIBs") pursuant to Section 4(a) (2) of the Securities Act and (b) to persons outside the United States in reliance on Regulation S under the Securities Act ("Regulation S").

BANKER TO THE ISSUE AND REFUND BANK: Axis Bank Limited

MONITORING AGENCY: Our Company has appointed Brickwork Ratings Private Limited as the Monitoring Agency for the purpose of monitoring and the utilisation of the net proceed.

FOR RISK FACTORS AND OTHER DETAILS, KINDLY REFER TO THE LETTER OF OFFER.

OTHER IMPORTANT LINKS AND HELPLINE:

- Frequently asked questions and online/ electronic dedicated investor helpline/ask for guidance on the Application process and resolution of difficulties faced by the Investors: www.bighshareonline.com
- Update of Indian address/ email address/ mobile number in the records maintained by the Registrar or our Company: www.bighshareonline.com
- Update of demat account details by Eligible Equity Shareholders holding shares in physical form: www.bighshareonline.com
- Request Letter to be sent by the non-resident Eligible Equity Shareholders to the Registrar at their email id: rightsissue@bighshareonline.com for updating their Indian address. The Request Letter should be accompanied by their PAN card and Address proof. Kindly note that the non-resident Eligible Equity Shareholders who do not have an Indian address are no eligible to apply for this Issue.

Unless otherwise specified, all capitalised terms used herein shall have the same meaning ascribed to such terms in the Letter of Offer.



GYR Capital Advisors Private Limited
428, Gala Empire, Near JB Tower, Drive in Road, Thaltej, Ahmedabad-380 054, Gujarat, India.

CIN: U67200GJ2017PTC096908
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Contact person: Mr. Kaushik Khambhadia / Mr. Raj Pathak / Mr. Aditya Mangal
Website: www.gyrcapitaladvisors.com **SEBI registration number:** INM00012810



Bighare Services Private Limited
Office No S6-2, 6th Floor, Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East) Mumbai 400 093

CIN: U99999MH1994PTC076534
Telephone: +91 22 6263 8200/22 **Email:** rightsissue@bighshareonline.com
Investor grievance e-mail: investor@bighshareonline.com
Contact Person: Suraj Gupta | **Website:** www.bighshareonline.com
SEBI registration no.: INR000001385

Investors may contact the Registrar to Issue / Company Secretary in case of any Pre-Issue/ Post Issue related problems such as non-receipt of Allotment advice/demat credit etc. All grievances relating to the ASBA process may be addressed to the Registrar to the Issue, with a copy to the SCSSB giving full details such as name, address of the Applicant, Contact number(s), email address of the sole/ first holder, folio number or demat account, number of Rights Equity Shares applied for, amount blocked, ASBA account number and the Designated Branch of the SCSSB where the Application Forms. Or the plain paper application. As the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip. For details on the ASBA process, see "Terms of the Issue" beginning on page 86 of the LOF.

FOR YUG DECOR LIMITED

On behalf of the Board of Directors

Sd/-

Ms. Khushi Shah

Company Secretary and Compliance Officer

Date: December 27th, 2025
Place: Ahmedabad

Disclaimer: YUG DECOR LIMITED is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to issue Equity Shares on a rights basis and has filed the Letter of Offer with the Securities and Exchange Board of India and Stock Exchange. The Letter of Offer shall be available on the website of SEBI at www.sebi.gov.in, website of BSE Limited at www.bseindia.com the website of the Registrar at www.bighshareonline.com and the Investors should note that investment in equity shares involves a high degree of risk and are requested to refer to the Letter of Offer including the section "Risk Factors" beginning on page 22 of the Letter of Offer.

This announcement does not constitute an offer of securities for sale in any jurisdiction, including the United States, and any securities described in this announcement may not be offered or sold in the United States absent registration under the US Securities Act of 1933, as amended, or an exemption from registration. There will be no public offering of Rights Equity Shares in the United States.

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR NEW BOMBAY PAPER MILLS PRIVATE LIMITED OPERATING IN MANUFACTURING OF KRAFT PAPER AT KHALAPUR TEHSIL IN RAIGARH DISTRICT - MAHARASHTRA (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the Corporate Debtor along with PAN & CIN / LLP No.	New Bombay Paper Mills Private Limited PAN - AAACN8299F CIN - U210

